

(c) An amount of US \$ 30.92 million is earmarked for works in Uttar Pradesh under the above mentioned loan.

[English]

Utilisation of Services of Retired Judges

9633. SHRI ANANTRAO DESHMUKH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government propose to utilise the services of retired Supreme Court/High Court Judges to reduce the pendency of cases in Supreme Court and High Court;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) to (c). There is no proposal to utilise the services of retired Supreme Court/High Court Judges to reduce the pendency of cases in Supreme Court and High Courts. However, the process of consultation with concerned Constitutional authorities for filling up the vacancies have been expedited.

[Translation]

Disparity in Pay-Scales of Central Government Employees and Employees of Public Sector Enterprises

9634. SHRIMATI PRATIBHA DEVI

2. The composition of the Committee of Experts shall be as follows:-

| | |
|---------------------------|------------|
| (i) Shri H. N. Ray | : Chairman |
| (ii) Shri V. Atal | : Member |
| (iii) Shri B. Swaminathan | : Member |

SINGH PATIL: Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to constitute a committee to look into the disparity in the pay-scales of the Central Government Employees and the employees of Public Sector Enterprises;

(b) if so, the details thereof; and

(c) the time by which the committee is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) to (c). A Committee of Experts has been set up on the 6th April, 1992. A copy of the orders indicating, inter-alia, terms of reference, etc. is enclosed in the statement.

STATEMENT

Copy of Government of India, Ministry of Finance Department of Expenditure, New Delhi O. M. No. F. 1 (19)/91-EII (B) Dated 6th April, 1992.

The Government of India have decided to constitute a high level Committee of Experts to study and examine the structure of employments, viz. pay, Dearness Allowance and other allowances including perquisites admissible to the employees in the Central Government, Public Sector Enterprises and Nationalised Banks, etc. *inter alia* for preparing a document to enable the Government to take a view on the trends of wages of employees in these sectors and to consider evolving a common formula for the grant of Dearness Allowance.

3. The terms of reference of the Committee shall be as follows:—

- (i) To study the Dearness Allowance and wage structure of Central Government employees and the employees of the Public Sector Undertakings, Nationalised Banks, Statutory Corporations, etc. including principles governing Dearness Allowance and pay.
- (ii) To analyse the gap in emoluments of the Central Government employees vis-a-vis employees of Public Sector Undertakings etc. giving the weightage to the difference in job contents for the posts similar in nature.
- (iii) Based on the study and examination, prepare a document for consideration of the Government to take a view on the following aspects:—

- (a) The trend for wage revision and narrowing down the gap in implements in the Central Government vis-a-vis employees for Public Sector Enterprises keeping in view the economic conditions and resource constrains:
- (b) To evolve a common formula for grant of Dearness Allowance to Central Government employees as well as employees of the Public Sector Undertakings, Nationalised Bank and Statutory Corporations, etc. keeping in view the wage structure, allowances, perks and terminal benefits, etc. available to different employees in different sectors:

- (c) The principles, policy and formula for Dearness Relief to the Pensioners;
- (d) The periodicity of revision of wages, dearness Allowance and Dearness Relief.

4. The Headquarters of the Committee will be at New Delhi. The Committee will devise its own procedure and may call for such information as considered necessary.

5. The Department of Expenditure will provide the Secretariat for the Committee.

6. The Committee will submit the document to the Ministry of Finance within a period of 4 months.

—Sd—

(P. G. LELE)

Addl. Secretary to the Government of India.

[English]

Statutory Status to the Wool Development Board

9635. SHRI YASHWANTRAO PATIL:
Will the Minister of TEXTILES be pleased to state:

- (a) whether the Government have any proposal to give statutory to the Wool Development Board;
- (b) if so, the details thereof; and
- (c) by when this is likely to be done?

THE MINISTER OF STATE OF THE
MINISTRY OF TEXTILES (SHRI ASHOK
GEHLOT): (a) Yes, Sir.